

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Date **25/01/2012**

Appeal No. E/2121/2007 - EX[DB]
E/M/1012/2011-EX

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S BAUSCH & LOMB EYE CARE (I) PVT. LTD.
PLOT NO. SP 810 & 811A, ROAD NO. 20, RIICO INDL.
AREA, PHASE-II, BHIWADI, DISTT. ALWAR,
RAJASTHAN
301019

M/S BAUSCH & LOMB EYE CARE (I) PVT. LTD.

Appellant

Vs

Respondent

C.C.E. JAIPUR I

MISC ORDER NO. 80/2012-EX

I am directed to transmit herewith a certified copy of **Final order No. A/48/**
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**

2012 EX[DB] dated 24-1-12


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAIPUR I

N.C.R.BUILDING, STATUE
CIRCLE, "C" SCHEME, JAIPUR
302005.

2. Adv. / Consult

MR.BIPIN GARG

B-1/1289,A-VASANT KUNJ, NEW DELHI

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

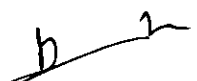
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd. LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Excise Appeal Branch)

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Court No.III**

E/Misc No.1012/2011 in E/Appeal No.2121/20⁰⁷

(Arising out of order in original No.9/07-Commissioner dated 19.4.07
passed by the Commissioner of Central Excise, Jaipur)

Date of Hearing: 20.1.2012

For Approval and signature:

Hon'ble Mr Archana Wadhwa, Member Judicial
Hon'ble Mr.Mathew John, Technical Member

- | | | |
|----|--|------|
| 1. | Whether Press Reporters may be allowed to see
The order for publication as per Rule 27 of the
CESTAT(Procedure) Rules, 1982? | No |
| 2. | Whether it would be released under Rule 27 of
the CESTAT (Procedure) rules, 1982 for
publication in any authoritative report or not? | No |
| 3. | Whether their lordships wish to see the fair
copy of the order? | Seen |
| 4. | Whether order is to be circulated to the
Department Authorities? | Yes |

M/s Bausch & Lomb Eye Care (I) Pvt Ltd

Appellant

Vs

CCE, Jaipur-I

Respondent

Appeared for the Appellant: Shri Sukriti Das, Advocate

Appeared for the Respondent: Shri Sunil Kumar , AR

Coram: **Hon'ble Ms. Archana Wadhwa, Member (Judicial)**
Hon'ble Mr. Mathew John, Member (Technical)

MISC. ORDER No. 80 / 2012-EX (BR)
FINAL ORDER No. A/48/2012-EX (BR)

Per Archana Wadhwa:

The application is for withdrawing the present appeal. Clarifying on the prayer, the learned Advocate submits that the appellant had filed appeal against the rejection of remission of duty. However, subsequently, the Commissioner has allowed the remission of duty with a rider that the appeal before the Tribunal should be withdrawn. Accordingly, the present application stands made by them.

2. The learned AR appearing for Revenue has no objection to the withdrawal of the appeal.
3. In view of the above, the appeal is dismissed as withdrawn.

(Order dictated and pronounced in the open Court.)

(ARCHANA WADHWA)
Judicial Member

(MATHEW JOHN)
Technical Member

MPS*